

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 173/2006

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi
Member

In the matter of :

Smt. Indra ...Applicant/Complainant

Vs.

Uttar Pradesh Awas & Vikas Parishad ...Respondent

Appearances : Dr. Indrapratap Singh, Advocate for the
respondent

Oral Order
31st March 2010

The affidavit of evidence and documents shall be filed by the respondent within a period of three months. If the documents are filed, the admission/denial shall take place on 17th May 2010.

The matter shall be listed on 3rd August 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 175/2006

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi
Member

In the matter of :

Kuldeep Enterprised India Ltd. ...Applicant/Complainant

Vs.

Leisten Process Technologies & Anr. ...Respondent

Appearances : Ms. Prerna Shah Deo, Advocate for the applicant

None for R-1

Shri Mayank Mishra, Advocate for R-2

Oral Order

31st March 2010

Learned counsel for R-2 states that he has no instructions from his client. The affidavit of evidence and documents of R-1, if any, shall be filed within four weeks. If the documents are filed, the admission/denial shall be done by the concerned officer on 20th May 2010 and the matter shall be listed on 5th August 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 120/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi
Member

In the matter of :

DG(I&R)

...Applicant/Complainant

Vs.

M/s The ICICI Lombard General
Insurance Co. Ltd. & Ors.

...Respondent

Appearances : ADG for the DG
None for R-1
Ms. Shweta Mishra, Advocate for R-2

Oral Order
31st March 2010

It is stated by the learned counsel for R-2 that the said respondent is ready and willing to settle the matter by paying Rs. 50,000/- to the claimant in full and final settlement of the claim. Representative of the DG shall take instructions from the DG in this regard.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 119/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi
Member

In the matter of :

Puneet Monge

...Applicant/Complainant

Vs.

Nokia Company

...Respondent

Appearances : ADG for DG

Shri Sanjay Sharma, Advocate for the
respondent

Oral Order

31st March 2010

List this matter on 5th August 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

